

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1754  
ANSWERED ON:15.03.2005  
IMMIGRATION LAWS  
Patel Shri Kishanbhai Vestabhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has reviewed the immigration laws;
- (b) if so, the details in this regard;
- (c) the time when last review of immigration laws was made; and
- (d) the details of the amendments made/proposed to be made in these laws?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (d) : Foreigners Act, 1946, Passport (Entry into India) Act, 1920 and Registration of Foreigners Act, 1939 and Rules/Order made thereunder regulate the immigration related activities in the country. These are reviewed as and when required.

The Foreigner Act, 1946 was last amended in February 2004 and the Passport (Entry into India) Act, 1920 was last amended in December, 2000 to enhance the punishment for violation of the provisions made under these Acts.